

FIR No. 32/2020  
PS Shalimar Bagh  
U/s 25/54/59 Arms Act  
State vs. Indal @ Popo

01.04.2020

**This is an interim bail application moved on behalf of accused Indal @ Popo through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Indal @ Popo is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 57/2020  
PS Shalimar Bagh  
U/s 324/452/34 IPC  
State vs. Prince

01.04.2020

**This is an interim bail application moved on behalf of accused Prince through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Prince is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 104/19  
PS Vijay Vihar  
U/s 420/34 IPC  
State vs. Pradeep

01.04.2020

**This is an interim bail application moved on behalf of accused Pradeep through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Pradeep is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 37/2020  
PS North Rohini  
U/s 419/420/120-B IPC  
State vs. Shyam Shah

01.04.2020

**This is an interim bail application moved on behalf of accused Shyam Shah through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Shyam Shah is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 25,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

e-FIR No. 44411/19  
PS Budh Vihar  
U/s 379/411 IPC  
State vs. Hari Shankar

01.04.2020

**This is an interim bail application moved on behalf of accused Hari Shankar through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Hari Shankar is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

e-FIR No. 23313/19  
PS Aman Vihar  
U/s 379 IPC  
State vs. Pankaj

01.04.2020

**This is an interim bail application moved on behalf of accused Pankaj through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Pankaj is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 142/19  
PS South Rohini  
U/s 379/511 IPC  
State vs. Pankaj @ Nonu

01.04.2020

**This is an interim bail application moved on behalf of accused Pankaj @ Nonu through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Pankaj @ Nonu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

e-FIR No. 12497/19  
PS Bharat Nagar  
U/s 379/411/34 IPC  
State vs. Kush Kumar

01.04.2020

**This is an interim bail application moved on behalf of accused Kush Kumar through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Kush Kumar is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**



FIR No. 386/19  
PS Mangol Puri  
U/s 380/411 IPC  
State vs. Sachin

01.04.2020

**This is an interim bail application moved on behalf of accused Sachin through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sachin is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 234/19  
PS Mangol Puri  
U/s 356/379/411/34 IPC  
State vs. Sajjan @ Ram Jane

01.04.2020

**This is an interim bail application moved on behalf of accused Sajjan @ Ram Jane through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sajjan @ Ram Jane is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 276/15  
PS Sultan Puri  
U/s 33/38 Delhi Excise Act  
State vs. Sohan Lal

01.04.2020

**This is an interim bail application moved on behalf of accused Sohan Lal through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sohan Lal is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 25,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

e-FIR No. 16051/19  
PS Ashok Vihar  
U/s 379/411 IPC  
State vs. Suraj @ Lagda

01.04.2020

**This is an interim bail application moved on behalf of accused Suraj @ Lagda through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Suraj @ Lagda is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

e-FIR No. 34025/19  
PS North Rohini  
U/s 379/411/34 IPC  
State vs. Shiva Kumar

01.04.2020

**This is an interim bail application moved on behalf of accused Shiva Kumar through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Shiva Kumar is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 331/19  
PS North Rohini  
U/s 25/54/59 Arms Act & 102 Cr.PC  
State vs. Sohail Ali @ Wasif Ali  
01.04.2020

**This is an interim bail application moved on behalf of accused Sohail Ali @ Wasif Ali through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sohail Ali @ Wasif Ali is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

e-FIR No. 11217/19  
PS Kanjhawala  
U/s 379 IPC  
State vs. Vishal @ Shyam Bahadur  
01.04.2020

**This is an interim bail application moved on behalf of accused Vishal @ Shyam Bahadur through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Vishal @ Shyam Bahadur is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 41/2020  
PS Mangol Puri  
U/s 25/54/59 Arms Act  
State vs. Giriver @ Golu

01.04.2020

**This is an interim bail application moved on behalf of accused Giriver Golu through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Giriver @ Golu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**



FIR No. 94/2020  
PS Aman Vihar  
U/s 25/54/59 Arms Act  
State vs. Deepak @ Deepu

01.04.2020

**This is an interim bail application moved on behalf of accused Deepak @ Deepu through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Deepak @ Deepu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 768/19  
PS Subhash Place  
U/s 379/356/411/34 IPC  
State vs. Buddha @ Bittu

01.04.2020

**This is an interim bail application moved on behalf of accused Buddha @ Bittu through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Buddha @ Bittu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 94/19  
PS Subhash Place  
U/s 379/411/34 IPC  
State vs. Deepak

01.04.2020

**This is an interim bail application moved on behalf of accused Deepak through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Deepak is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi**  
**01.04.2020**

FIR No. 391/17  
PS Sultan Puri  
U/s 356/379/411/34 IPC  
State vs. Vinay @ Akshay

01.04.2020

**This is an interim bail application moved on behalf of accused Vinay @ Akshay through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Vinay @ Akshay is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 98/2020  
PS Aman Vihar  
U/s 25/54/59 Arms Act  
State vs. Vinod

01.04.2020

**This is an interim bail application moved on behalf of accused Vinod through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Vinod is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

e-FIR No. 36824/19  
PS Bharat Nagar  
U/s 379/411 IPC  
State vs. Chaman @ Chullu

01.04.2020

**This is an interim bail application moved on behalf of accused Chaman @ Chullu through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Chaman @ Chullu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 43/2020  
PS Bharat Nagar  
U/s 33 Delhi Excise Act  
State vs. Gopal

01.04.2020

**This is an interim bail application moved on behalf of accused Gopal through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Gopal is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 11/2020  
PS South Rohini  
U/s 380/454/411 IPC  
State vs. Dheeraj Singh

01.04.2020

**This is an interim bail application moved on behalf of accused Dheeraj Singh through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

The application reflects that the FIR has been registered inter Alia u/s 454 IPC which is punishable with up to 10 years if the offence intended to be committed is theft. Accordingly, reply be called from the IO as to whether section 454 IPC has been invoked qua the present case for the next date i.e. 03.04.2020.

Date is given on the specific request of the Ld. LAC.

**Duty MM /North-West/ Delhi  
01.04.2020**



FIR No. 62/2020  
PS Shalimar Bagh  
U/s 379/34 IPC  
State vs. Deepak @ Katra

01.04.2020

**This is an interim bail application moved on behalf of accused Deepak Katra through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Deepak Katra is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 299/19  
PS Sultan Puri  
U/s 420/174-A/34 IPC  
State vs. Gaurav Tyagi

01.04.2020

**This is an interim bail application moved on behalf of accused Gaurav Tyagi through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Gaurav Tyagi is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 25,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 40/2020  
PS Aman Vihar  
U/s 25/54/59 Arms Act  
State vs. Dilip

01.04.2020

**This is an interim bail application moved on behalf of accused Dilip through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Dilip is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 506/19  
PS Sultan Puri  
U/s 411 IPC  
State vs. Chattarpal @ Bunty

01.04.2020

**This is an interim bail application moved on behalf of accused Chattarpal @ Bunty through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Chattarpal @ Bunty is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
01.04.2020**

e-FIR No. 728/19  
PS Sultan Puri  
State vs. Akash @ Nikhil

01.04.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State.

IO HC Sewa Ram is present.

Be put up for consideration before the concerned Court on 15.04.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus.

**Duty MM /North-West/ Delhi  
01.04.2020**

e-FIR No. 707/19  
PS Sultan Puri  
State vs. Akash @ Nikhil

01.04.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State.

IO HC Sewa Ram is present.

Be put up for consideration before the concerned Court on 15.04.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus.

**Duty MM /North-West/ Delhi  
01.04.2020**

FIR No. 48/2020  
PS North Rohini  
State vs. Sandeep Saini @ Kali

01.04.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State.

SI Naveen on behalf of the IO is present.

Be put up for consideration before the concerned Court on 15.04.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus.

**Duty MM /North-West/ Delhi**  
**01.04.2020**

FIR No. 56/12  
PS Sultan Puri  
State vs. Bablu

01.04.2020

**Present:-** Ld. APP for the State.

Reply received from the IO as per which the accused had been apprehended at the place of incident itself and he was trying to steal movable property / things from the shop of the complainant in early morning. It is further stated in the reply that the accused has already been granted bail by the concerned Court on 15.02.2019 but the accused has not furnished bail bond till date.

Reply perused.

In view of the reply, since the accused had been apprehended from the place of incident itself, Section 457 IPC has been invoked qua the said accused and keeping in view that the accused had already been admitted to bail by the concerned Court, no further order are warranted on the present application for grant of interim bail as the present case is not covered under the judgment of the Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020.

Application disposed of accordingly.

The copy of the order be sent to the concerned Jail Superintendent for information. The original order / proceedings be sent to the concerned Court.

**Duty MM /North-West/ Delhi**  
**01.04.2020**



FIR No. 640/18  
PS Aman Vihar  
State vs. Ram Ashre Gupta

01.04.2020

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Ld. LAC has produced a letter received from the Jail Superintendent, Tihar, Delhi seeking clarification in respect of the FIR Number stating that the said letter has been handed over to her from DSLSA office.

Notice be issued to the concerned Ahlmad of the Court of Sh. Pritu Raj, Ld. MM to submit the report on 02.04.2020.

**Duty MM /North-West/ Delhi  
01.04.2020**